

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Service Tax Appeal No. 531 of 2012

(Arising out of Order-in-Original No. 04/Com/ST/SLG/12-13 dated 13.09.2012 passed by Commissioner of Customs, Central Excise & Service Tax, Siliguri.)

M/s D. D. Sharma,

Vasundhara Apartment, Block-A, Unit No. 13A,
Pranami Mandir Road, Siliguri (WB)

..Appellant

VERSUS

Commissioner of CGST & Central Excise, Siliguri,

C.R. Building 4th Floor, Haren Mukherjee Road,
Hakim para, Siliguri-734001.

...Respondent

..

APPERANCE :

None, for the Appellant

Shri A. Roy, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. P. K. CHOUDHARY, MEMBER (JUDICIAL)

HON'BLE MR. K. ANPAZHAKAN MEMBER (TECHNICAL)

FINAL ORDER No...75449/2023

DATE OF HEARING : 16.05.2023

DATE OF DECISION : 16.05.2023

PER BENCH :

The Appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 2019 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the Appeal of the Appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in the open court)

Sd/-

**(P. K. Choudhary)
Member (Judicial)**

Sd/-

**(K. Anpazhakan)
Member (Technical)**

T.K.